

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1427  
TO BE ANSWERED ON DECEMBER 15, 2022**

**ALLOTMENT OF SERVANT QUARTERS AND BARSATIS**

**NO. 1427. SHRI KANAKMAL KATARA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether it is a fact that the Directorate of Estates has recently converted Type-2 Government accommodation/residences of General Pool into Type-3;**
- (b) if so, the details thereof;**
- (c) whether there is any provision to allot servant quarter/barsati along with Type-2 Government residences by the Directorate of Estates;**
- (d) if so, the details of the provisions under which the servant quarter/barsati along with Type-2 Government quarters is being allotted in special circumstances; and**
- (e) if not, the provision under which the allocation of servant quarter with Type-2 Government quarters has been done?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a): No Sir,**

**(b): Does not arise.**

**(c) to (e): No such general provision exists. However, in order to address the issue of randomly and unauthorized occupied barsatis/rooms on the roof of General Pool Residential Accommodation (GPRA) in Lodhi Colony, it was decided to attach these barsatis/rooms on the roof to quarters situated just below these barsatis, irrespective of the type of the house on payment of licence fee. However, it has clearly been specified that these barsatis are not servant quarters attached to the houses.**